

BENCH-I

NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA

C.P(IB) No.433/KB/2017

Present: Hon'ble Member (J) Shri Vijai Pratap Singh
Hon'ble Member (J) Shri Jinan K.R

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 30th November 2017, 10.30 A.M

Name of the Company	Jai Balaji Industries Ltd.-Vs-Purulia Metal Casting Pvt. Ltd.		
Under Section	9 IBC		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1. Mrs. Manju Bhutoria Adv.
2. Mrs. Sohe's Sharma Adv.

for
operational
creditor.

Jinan Sharma
30/11/17

ORDER

Ld. Counsel for the operational creditor is present. No one is present from the corporate debtor's side.


Ld. Counsel of the operational creditor has informed that Bank are not issuing certificate required under Insolvency and Bankruptcy Code, 2016. Tribunal has passed order on 09/11/2017 whereby direction has been issued to the Bank for issuing certificate in compliance of Section 9(3)(c) of the I & B Code, 2016. Operational creditor is directed to serve a copy of the order on the concerned Bank and obtain the certificate from the Bank.

Corporate debtor has filed affidavit of compliance, which may be taken on record.

List on **18/01/2018.**



(Jinan K.R.)
Member (J)



(V.P.Singh)
Member (J)